

MR. DEPUTY SPEAKER : Yesterday also, some important subjects were about to be reached but they were denied of the opportunity, because earlier speakers, in spite of repeated request, have not taken the request seriously to their gracious hearts. We have just hardly got some 10 minutes at our disposal. Be gracious. Speak very less. Names are before me. I will call one by one. I do not deviate at all. Wherever I deviate it, I write and apologise under extraordinary circumstance.

DR. N. MURUGESAN (Karur) : It is with immense pleasure that I would like to inform this august House that Dr. Shivaji Ganeshan, a veteran national artiste and a former Member of Parliament was recently honoured by the French Government with the conferment of the prestigious 'Chavalier' Award. The international community has recognised his outstanding contribution to the field of Cinema. At a time when France is celebrating the Centenary of Cinema, it has chosen to honour Dr. Shivaji Ganeshan, who was honoured as early as in 1962 in Cairo by the then President of Egypt, Nasser, as the Lion of Asia. That was immediately after his performing the lead role in *Veerapandia Kattabomman*, and *Kappalotia Thamizhan*, the movies that depicted the great Tamil freedom fighters, who stood against the Britishers in India.

On 22nd April, 1995, 'Shivaji' who got the title after the great Maratha King, was conferred the title "Chavalier", in a grand function held in Madras. Hon. Chief Minister of Tamil Nadu, Dr. Pruvatchi Thalaivi, presided over the function and his Excellency the Ambassador of France conferred the prestigious honour from France, the world capital of art and culture.

From *Prasakthi* to *Pasumpon* Dr. Shivaji Ganeshan has acted in about 200 films and his character depiction in every movie used to be a distinct improvisation over the other. His is a household name in Tamil Nadu and a role model to many great Indian cine artistes.

MR. DEPUTY-SPEAKER : What is the problem? What is your suggestion? You just state it in four or five lines.

DR. N. MURUGESAN : I am pained to point out here that the Government of India has yet to give him due recognition. Our hon. Chief Minister of Tamil Nadu has made an appeal that the great veteran actor should be honoured with the Dada Saheb Phalke Award. I want this august House to congratulate the Dr. Shivaji Ganeshan, the eminent artiste par excellence paying rich tributes in a fitting manner.

(Interruptions)\*

MR. DEPUTY-SPEAKER : It does not go on record. Now Shri Balraj Passi.

[Translation]

SHRI BALRAJ PASSI (Nainital) : Mr. Deputy Speaker, Sir Tarai and 'Bhabhar' are facing acute problem of

\* Not recorded.

drinking water and irrigation water. Jamrani Dam Project has been pending with the Central Government for years together and crores of rupees have been spent on it and several canals and over bridges have been constructed, the work on the Jamrani Dam project still remains incomplete. In order to tide over this crisis it is essential that the said project is completed. It is being said that the construction work has been suspended for environmental reasons. The Forest Department has objected to it. Though the tract of land equal to that which is covered under this project has already been provided in Hardoi. Even then the construction work has been suspended.

I submit that the work of Jamrani Dam Project should immediately be resumed so that people of Haldwani, Terai and Bhabhar are provided water for drinking and irrigation purposes.

MR. DEPUTY SPEAKER : Ramashray Prasad Singh ji, please be brief and to the point.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government to the criminalisation of politics. In the recently-concluded Assembly elections in Bihar the services of criminals were openly utilised. This election has seen the use of arms and criminals. I have never been a witness to such a chaotic system before. In this context I have to mention here that in Ghoshi Legislative Assembly Constituency incidences of violence and booth-capturing took place at 246 Polling Stations, but the administration and constitutional machinery remained mute spectator to that. Shri Jai Prakash Yadav, the State-level leader of our party had been sent to this area as an observer but the Congress supported hooligans... (Interruptions) Shot him dead.

MR. DEPUTY SPEAKER : Please, conclude. Let him also speak.

SHRI RAMASHRAY PRASAD SINGH : I am concluding. Mr. Deputy Speaker, Sir, through you, I would like to say that though a case was filed against the killers of Shri Jai Prakash Yadav but those criminals are yet to be arrested. Through you, I demand from the Government to get the case investigated by the CBI so as to put a check on such crimes.

SHRI VISHWANATH SHASTRI (Gazipur) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government that the people of adivasi areas, of Madhya Pradesh especially, Bastar, are demanding that the rights provided in the Sixth Schedule should be provided to those adivasis also as it has been done in other states thereby protecting their rights... (Interruptions)

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Deputy Speaker, Sir, the Central Government have decided to construct embankment from Buxar to Koyatabar. There are only two months for the rains to come. I am distressed to say that the construction work of dam is yet to be completed. The dam at Saiya, Marchalya gave

way in the last year's heavy floods and 120 villages of Shahpur were badly affected by the flooded Ganga. Its work is still incomplete. Though, the Bihar Government has given an assurance to repair the said dam in Salya, Marchalya, yet the dam which caved in Aara side is yet to be completed. I would like to demand from the Central Government to get the construction work of this dam completed by providing funds...*(Interruptions)\**

[English]

MR. DEPUTY SPEAKER : It is not going on record.

*(Interruptions)*

MR. DEPUTY SPEAKER : You should try to cooperate. I have been repeatedly telling this point.

[Translation]

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, Sir, I would like to draw your attention to the Directive Principles of State Policy provided in Article 48 of the constitution regarding steps which should be taken for protecting cows. The donation given to Cow-Byres should be exempted from income-tax. The Cow-Byres should be completely exempted from income-tax, but the export tax to be charged on the export of leather goods should continue to be imposed, because mostly calf leather is exported which is made out of killing young calf. The cows make the spine of our economy and withdrawing excise-tax would encourage killing of cow. Therefore, I urge upon the Central Government to take immediate steps for the protection of cows...*(Interruptions)\**

[English]

MR. DEPUTY SPEAKER : It is not going on record Mr. Hannan Molliah, I will send this list of names to you. If there are any deviations, you can pinpoint.

[Translation]

SHRI SAIFFUDDIN CHOUDHURY (Katwa) : Mr. Deputy Sepaker, Sir, I want to raise a question regarding interests of the labourers. The Uttar Pradesh Government has issued a notice, regarding those houses which had been constructed with central assistance for labourers in the decade of 1950-1960, that the labourers are to buy those houses at market rates. If they do not buy these houses then these will be sold to rich people. It is causing a lot of resentment among poor people. It will render labourers homeless. I would like to submit that the Central Government should hold talks with the Uttar Pradesh Government and ensure that injustice is not meted out to the labourers.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I thank your very much for giving me an opportunity to speak. The hon. Minister is also here.

\* Not recorded.

Bizarre things are happening at the Calcutta Airport. Sometime back the National Anthem was sung in a wrong manner and nobody was penalised.

Only day before yesterday, there was a report that a cat has bitten a passenger and some Rs. 10 lakh of damages have to be paid. However, I am on a different point and that is about Ex-Servicemen to which a touching reference was made by the hon. Prime Minister. A sum of Rs. 12,000 was given to the widows for remarriage. However, these Ex-Servicemen who are employed as contract labourers in the Airport are getting only Rs. 400 to Rs. 500 per month. I have drawn the attention of the hon. Minister without being successful in getting a sympathetic consideration. They are also being dismissed. Four security guards who were on contract labour were dismissed and were not reabsorbed. Now, new permanent recruitment is taking place bypassing these contract labourers. This is despite the fact that there is a Contract Labour act under which minimum wages are to be paid. These Ex-Servicemen are not getting even the minimum wages paid by the State Governments which other contractor's labourers are getting.

I am drawing attention to this, so that an early redressal is there.

SHRI HANNAN MOLLAH (Uluberia) : Sir, due to inaction of BIFR, non-cooperation of Banks and Financial Institutions and indiscriminate looting by unscrupulous promoter, one of the most modern cotton mills in my constituency, called Bauria Cotton Mill, has been closed down recently under the cover of suspension of work.

The Board for Industrial and Financial Reconstruction after several sittings approved one scheme to be implemented within one month. But the promoter failed to bring adequate fund. The Allahabad Bank, failed to provide money on the flimsy plea that other Banks like the City Bank, Grindlays Bank, Indian Overseas Bank have not given their shares. The Industrial Development Bank of India did not participate on the plea that Banks are not giving money. The workers suffered the most. Many were retrenched and only 2100 workers were to be taken as per the scheme. However, most of them were not taken and finally the mill was closed.

I have written to the BIFR, hon. Minister of Finance, hon. Minister of Labour and hon. Minister of Textiles. So far no action has been taken.

I would urge upon the Government to intervene and see that the mill is reopened in the interest of thousands of workers.

MR. DEPUTY-SPEAKER : When I called the name of Shri Rampal Singh, he was not present. Now, he is requesting for a chance to speak. His name figures at serial number three in the list. I think, I can call his name and his will be the last name. Now, Shri Rampal Singh to speak.

*(Interruption)*